

OA- 34/2026/EZ



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LP-44

NGT Kolkata <pgngtkolkata@gmail.com>

Fwd: Final Statutory Notice – Persistent Illegal Fly Ash Dumping by M/s Vedanta Ltd. & Non-Enforcement by RO Sambalpur/Fly Ash Cell – 7-Day Deadline Before Lokayukta & NGT Proceedings

1 message

Sh Deepto Ghosh Registrar <registrarngt-kolkata@gov.in>
To: pgngtkolkata <pgngtkolkata@gmail.com>

Thu, Nov 20, 2025 at 9:35 AM

===== Forwarded message =====

From: RAVINDRA PRADHAN <ravindrpradhan25@gmail.com>
To: <rospcb.jharsuguda@ospcboard.org>, <paribesh1@ospcboard.org>, <rospcbjharsuguda@gmail.com>, <membersecretary@ospcboard.org>, <chairman@ospcboard.org>, <ccb.cpcb@nic.in>, <mscb.cpcb@nic.in>, <dirvig@nic.in>, <registrarngt-kolkata@gov.in>, <lokayukta.odisha@gov.in>, <rospcb.rourkela@ospcboard.org>, <rospcb.sambalpur@ospcboard.org>
Date: Wed, 19 Nov 2025 17:34:00 +0530
Subject: Final Statutory Notice – Persistent Illegal Fly Ash Dumping by M/s Vedanta Ltd. & Non-Enforcement by RO Sambalpur/Fly Ash Cell – 7-Day Deadline Before Lokayukta & NGT Proceedings

===== Forwarded message =====

"Final Reminder: Public Health Risk & Unlawful Fly Ash Disposal – RO Sambalpur & Fly Ash Cell Inaction – Lokayukta & NGT Filing Next"

Thank You
Rabindra Kumar Pradhan
Email: ravindrpradhan25@gmail.com
Mobile: 7008151438

5 attachments

- DocScanner 19-Nov-2025 5-19 pm.pdf
310K
- 5364.pdf
621K
- Gmail - Non-Compliance by RO Sambalpur Fly Ash Management Cell Under Fly Ash Notification 2021 — Demand for Personal Explanation and 7-Day ATR Sambalpur (1).pdf
108K
- DocScanner 19-Nov-2025 5-14 pm.pdf
3145K
- DocScanner 19-Nov-2025 2-17 pm.pdf
6514K

To,
The District Collector,
Sambalpur

Subject- Request for immediate intervention and enforcement action regarding illegal dumping of ash by M/s Vedanta Limited .

Respected Sir,

With due respect and regard it is to intimate your good office that the M/s Vedanta Limited is involve in violating the statutory environmental norms and pollution control regulation directed by the law of the land towards flow of healthy survival of environment and people in the area of its operation. It is pertinent to mention hear that, M/s Vedanta Limited is dumping fly ash illegally and unscientifically in the Area of Nua Rampella over an Area of Ac.2.67 dec. , Plot no.2456, under Khata no.357/305, Area of Ac.1.730 dec. , Plot no.2457, Khata no.357/305, Area of Ac.0.940 dec. , kizam – patia . Further due to such heaps of large size of dumping of fly ash in the above area, posing potential environmental and health risk of the villagers residing near by the disposal site.

It is further bring to your kind notice that upon such illegal, unscientific and unethical disposal of industrial waste the village committee on several occasion has created alarm before the Chief Operating Officer , M/s Vedanta Limited but to very unfortunate no step has been taken by the company regarding protection of heath and hygiene of the villagers in general and environment in particular. It is further intimated to your good office that upon such reluctant approach of the company the local villagers vide the local community submitted there grievance before the Regional Office , Sambalpur , State Pollution Control Board , Odisha .Upon such being satisfied by the corrosive action of the company has issued a letter vide letter no. 5364/lv MISC-II/2014-15 dated 29.09.2025 to Chief Operating Officer M/s Vedanta Limited for immediate closer of fly ash site at mouza Nua Rampella over the area and Plot number mention hereinabove .

But to the misfortune even after such notice of closer from the pollution control board the company is showing reluctant approach and with a malice intention and ulterior motive in order to prejudice the locality as common is still involve in dumping industrial waste continues on unabated in the said area leading to sever air and soil pollution, contamination of nearby water sources, and possessing grave health hazards to the local residence, livestock and agricultural lands.

We have been exercising utmost patience and repeated requested the consent authority to intervene and ensure strict enforcement of environmental laws. However, in the absence of any effective action, the situation has become unbearable for the local inhabitants.

Hence, though this letter, we formally intimate your good office that if no concrete step are taken within a reasonable time frame to stop the illegal ash dumping and to hold the responsible company accountable, the local residence will have no other option but to organise a peaceful demonstration in protest of the inaction and to demand justice.

We sincerely hope for your prompt attention and immediate remedial action in the interest of pubic health, safety and environmental protection.

Er. Dillip Kumar Duria
State Secretary
Pradesh Congress Committee, Odisha
MLA Candidate Rengali Assembly Constituency

Thanking you,
Yours faithfully

DILLIP DURIA

(MLA Candidate - Rengali Assembly Constituency
State Secretary - Odisha Pradesh Congress Committee)

Copy to :-

1. Chairman NGT , New Delhi
2. The Superintendent of Police, Sambalpur- For necessary security and preventive measures.
3. The Regional Officer, State Pollution Control Board Sambalpur – For information and immediate environmental action.
4. Tahsildar Rengali, Sambalpur



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
1070, Hospital Road, Modipara, Sambalpur-768002

Tel:0663-2950151
Email: rospcb.sambalpur@ospcbboard.org
Website: www.ospcbboard.org

No. 5364 / IV MISC-II/2014-15
From

Date 29.09.2015

To
Er. S.N.Nanda
Regional Officer
The Chief Operating Officer
M/s Vedanta Limited
At: Bhurkamunda, PO: Kalimandir, Dist: Jharsuguda

Sub: Immediate Closure of Fly Ash Filling Site at Mouza; Nua rampella over an area of Ac 2.67 Dec, Plot No.2456, under Khata No. 357/305, Area Ac 1.730 Dec, Plot No.2457, khata No.357/305, Area Ac 0.940 Dec, Kisam Patia,

Ref: CTO granted upto 31.03.2026 vide this office letter no 4339 dtd 16.12.2022

Sir,

In inviting a reference to the subject cited above it is to inform that this office has been received complaints from villagers regarding the fly ash filling site operated at Nua rampella over an area of Ac 2.67 Dec, Plot No.2456, under Khata No. 357/305, Area Ac 1.730 Dec, Plot No.2457, khata No.357/305, Area Ac 0.940 Dec, Kisam Patia. The fly ash dumping has been carried out unscientific manner and heaps of larger size of dumping of fly ash in the above area, posing potential environmental and health risks of the villagers residing nearer to the disposal site.

In light of the complaints and potential risks, this office has instructed you to immediately close down the filling of fly ash in the above site immediately. You are required to take necessary measures to mitigate any potential hazards and ensure compliance with environmental regulations.

Please confirm in writing that the site has been closed and inform to the undersigned immediately for further course of action at your end.

Yours faithfully,


Regional Officer

Memo No. 5365 /Dt. 29.09.2025 / Speed Post/Email

Copy forwarded to the Member Secretary/Addl Chief Env Engineer, State Pollution Control Board, A/118, Nilakantha Nagar, Unit-VIII, Paribesh Bhawan, Bhubaneswar-12 /Sr. Law Officer L-1, SPC Board, Odisha, Bhubaneswar for kind information.



Regional Officer

Memo No. 5366 /Dt. 29.09.2025 / Speed Post/Email

Copy forwarded to the Collector & District Magistrate, Sambalpur/Jharsuguda for kind information and necessary action.



Regional Officer

Memo No. 5367 /Dt. 29.09.2025 / Speed Post/Email

Copy forwarded to the Regional Officer, State Pollution Control Board, Jharsuguda for information.



Regional Officer

o/c



Non-Compliance by RO Sambalpur & Fly Ash Management Cell Under Fly Ash Notification 2021 – Demand for Personal Explanation and 7-Day ATR

2 messages

RAVINDRA PRADHAN <ravindrpradhan25@gmail.com>

Tue, 11 Nov 2025 at 3:58 pm

To: rospcb.sambalpur@ospcbboard.org <rospcb.sambalpur@ospcbboard.org>, bkbehera@ospcb.org, paribesh1@ospcbboard.org, membersecretary@ospcbboard.org, chairman@ospcbboard.org, ccb.cpcb@nic.in, mscb.cpcb@nic.in, dirvig@nic.in, registrarngt-kolkata@gov.in

To

The Regional Officer
State Pollution Control Board, Odisha
Regional Office, Sambalpur, Odisha

And
The Chief Environmental Engineer / Nodal Officer
Fly Ash Management Cell
State Pollution Control Board, Odisha
Bhubaneswar.

Subject: Statutory Notice for Non-Compliance with Fly Ash Utilisation Notification, 2021 – Mandatory Personal Explanation, Disclosure of All Communications, and Joint ATR Within 7 Days – Enforcement and Penal Action Under EPA 1986

Respected Sir,

This statutory notice is issued regarding the continuing illegal and unauthorised fly-ash dumping at Nua Rampella by M/s Vedanta Ltd., and the failure of both the Regional Officer, SPCB Sambalpur and the Chief Environmental Engineer, Fly Ash Management Cell to take mandatory enforcement actions as required under the Fly Ash Utilisation Notification, 2021 (S.O. 5488(E)), read with Sections 3 and 6 of the Environment (Protection) Act, 1986.

Your continued inaction constitutes statutory violation, administrative negligence, and dereliction of duty, attracting liability under Section 15 and Section 17 of the EPA 1986.

1. Violations of Fly Ash Utilisation Notification, 2021

1.1. Clause 6(1) & 6(2): 100% Utilisation Mandate
Illegal dumping indicates non-enforcement of the utilisation obligations.
Failure to ensure compliance violates Clause 15(a) and Clause 16(1).

1.2. Clause 7(1) & 7(3): Prohibition of Unauthorised Disposal
Dumping at Nua Rampella constitutes unlawful disposal requiring immediate stoppage and prosecution.
No such action was taken by either office.

1.3. Clause 15(b), 15(d), 15(e): Mandatory Duties of SPCB
Both offices failed to:
Monitor disposal and utilisation
Prevent illegal dumping
Initiate enforcement and prosecution
Report violations to higher authorities

This is a direct statutory breach.

1.4. Clause 18(1)(a), 18(1)(b) & 18(2): Inspection, Sampling, and Reporting

Mandatory requirements were not fulfilled:

No inspection
No soil/water sampling
No environmental damage assessment
No violation report submitted to SPCB HQ or CPCB

1.5. Clause 20(1) & 20(2): Environmental Compensation
EC must be assessed for illegal dumping.
No assessment or demand was issued.



1.6. Clause 21(1) & 21(3): Action on Unsafe or Illegal Disposal

No orders were issued for:

Stoppage
Prosecution
Remediation
Restoration

2. Statutory Violations Under EPA 1986, Water Act, Air Act
Environment (Protection) Act, 1986

Section 5: Failure to exercise enforcement powers
Section 15: Punishable offence for non-enforcement
Section 17: Officer liability for negligence or collusion

Water Act 1974

Sections 24 & 25: Illegal discharge into water bodies

Air Act 1981

Sections 17, 21, 22: Air pollution and CTO violations not acted upon

3. Mandatory 7-Day Statutory Directions

You are hereby directed to comply with the following within 7 (seven) days:

A. Individual Written Explanations (Mandatory)

Both RO Sambalpur and CEE Fly Ash Cell shall submit separate signed explanations detailing:

1. Why enforcement actions under Clauses 6, 7, 15, 16, 18, 20, 21 were not initiated.
2. Why illegal dumping continued after Closure Direction No. 5364.
3. Why no prosecution, EC assessment, inspection, sampling, or reporting occurred.
4. Why the matter was not escalated to SPCB HQ or CPCB as required.

B. Mandatory Disclosure of All "Action Taken Communications"

Both officers shall furnish complete copies of all communications (issued/received), including:

1. Letters, emails, internal memos, WhatsApp communications, inspection notes.
2. All communication with:
SPCB Headquarters
CPCB
District administration
M/s Vedanta Ltd.
3. All utilisation monitoring reports, violation reports, and meeting proceedings.
This is required under Clause 15(d), Clause 18(2), and Clause 21(3).

C. Joint Action Taken Report (ATR) (Mandatory)

A joint ATR signed by both officers must be submitted containing:

1. Prosecution initiated under EPA 1986, Water Act, Air Act.
2. EC assessment and recovery process under Clause 20.
3. Detailed site inspection report with geo-tagged photographs.
4. Soil and water sample test results.
5. Compliance & Violation Report under Clause 18(2).
6. Remediation and restoration plan.
7. Steps taken to enforce 100% utilisation and prevent further dumping.

Consequences of Non-Compliance

Failure to comply will result in escalation to:

Member Secretary, SPCB Odisha
Chairman, SPCB Odisha
Chairman, CPCB
Member Secretary, CPCB
Odisha Vigilance Directorate
National Green Tribunal (NGT) Eastern Zone Bench, Kolkata

for:



Penal action under EPA 1986 (Sections 15 & 17)
Departmental disciplinary proceedings
Vigilance inquiry for misconduct, negligence, or collusion
Personal liability proceedings

Enclosures

1. Previous complaint letter
2. Closure Direction No. 5364
3. Video evidence of continued illegal dumping

Yours faithfully,
Rabindra Kumar Pradhan
Email: ravindrpradhan25@gmail.com
Mobile: 7008151438

CC To:

1. Member Secretary, SPCB Odisha
2. Chairman, SPCB Odisha
3. Chairman, CPCB
4. Member Secretary, CPCB
5. Chief Environmental Engineer (CEE), Fly Ash Management Cell, SPCB Odisha
6. Director, Odisha Vigilance Directorate, Cuttack

5 attachments

-  1001202950.jpg
762 KB
-  1001202948.jpg
447 KB
-  1001202944.jpg
698 KB
-  1001202933.mp4
2.7 MB
-  1001202931.mp4
3.1 MB

Mail Delivery Subsystem <mailer-daemon@googlemail.com>
To: ravindrpradhan25@gmail.com

Tue, 11 Nov 2025 at 3:58 pm



Address not found

Your message wasn't delivered to bkbehera@ospcb.org because the domain ospcb.org couldn't be found. Check for typos or unnecessary spaces and try again.

[LEARN MORE](#)

The response was:

DNS Error: DNS type 'mx' lookup of ospcb.org responded with code NXDOMAIN Domain name not found: ospcb.org For more information, go to <https://support.google.com/mail/?p=BadRcptDomain>



To
The Regional Officer
State Pollution Control Board, Odisha
Regional Office, Sambalpur, Odisha

And
The Chief Environmental Engineer / Nodal Officer
Fly Ash Management Cell
State Pollution Control Board, Odisha
Bhubaneswar

Subject: Final Statutory Notice – Non-Compliance with Fly Ash Utilisation & Management Rules, 2021; Illegal Disposal, Untreated Water Discharge; Mandatory Personal Explanation, Disclosure of All Communications, and Joint ATR Within 7 Days – Failing Which Petition Will Be Filed Before Lokayukta for Vigilance Inquiry

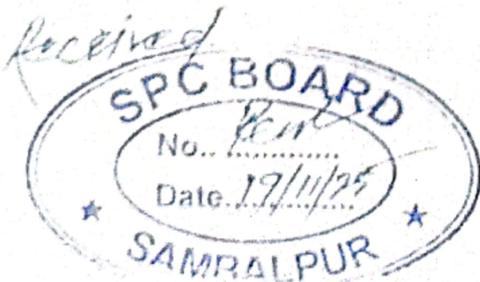
Respected Sir,

This is my final statutory communication regarding the ongoing illegal fly ash dumping and untreated fly-ash-contaminated water discharge by M/s Vedanta Ltd. at Nua Rampella, and the continued failure of both:

Regional Office, SPCB Sambalpur, and Chief Environmental Engineer (CEE), Fly Ash Management Cell to take mandatory legal action under:

Fly Ash Utilisation Notification, 2021 (S.O. 5488(E))
Fly Ash Management Rules, 2021
Environment (Protection) Act, 1986
Water Act, 1974
Air Act, 1981

Despite multiple complaints, no official communication, no action taken report, and no enforcement measures have been informed to me till date.



I have visited the site personally and I am attaching latest GPS Map Camera photographs with latitude–longitude along with video evidence, which clearly show fly ash runoff, discoloured water, deposition of ash particles, and visible ecological degradation of the natural waterbody.

This matter involves public health, environmental safety, and public interest, and therefore demands urgent statutory compliance.

1. Violations Under Fly Ash Utilisation & Management Rules, 2021

1.1 Clause 6(1) & 6(2) – 100% Utilisation Obligation Failure to prevent illegal dumping = non-enforcement of utilisation mandate.

1.2 Clause 7(1), 7(3) – Absolute Prohibition on Unauthorised Disposal Dumping in Nua Rampella is a direct violation. No prosecution or enforcement has been taken by your offices.

1.3 Clause 15(a), 15(b), 15(d), 15(e) – SPCB Duties Both offices failed in:

- Monitoring
- Enforcement
- Reporting violations
- Stopping illegal dumping

1.4 Clause 18(1)(a), 18(1)(b), 18(2) – Mandatory Inspection & Reporting No:

- Field inspection
- Soil/water sampling
- Damage assessment
- Violation report was conducted.

1.5 Clause 20 – Environmental Compensation

Illegal dumping requires assessment and recovery of EC. This has not been done.

1.6 Clause 21 – Action on Unsafe/Illegal Disposal No action taken for stoppage, prosecution, remediation, or restoration.

2. Illegal Untreated Fly-Ash–Contaminated Water Discharge

The Fly Ash Management Rules, 2021 mandate 100% treatment of any water in contact with fly ash.

However, the on-site inspection shows direct runoff into the natural waterbody, without:

Sedimentation
Coagulation–flocculation
Filtration
Heavy metal removal
pH correction
ETP polishing

ZLD system

You are directed to verify whether Vedanta Ltd. has installed and is operating:

1. Lined ash water collection system
2. Slurry settling tanks
3. Slurry decanter / thickener
4. Coagulation–flocculation system
5. Heavy metal removal unit
6. ETP polishing unit
7. ZLD or reuse system

Absence of any of the above is a direct environmental offence.



3. Statutory Violations Under EPA / Water Act / Air Act

Environment (Protection) Act, 1986

Sec 5 – Failure to enforce directions

Sec 15 – Penal provisions

Sec 17 – Personal liability of officers

Water Act, 1974

Sec 24 – Prohibition on polluting water bodies

Sec 25 – Requirement of prior consent

Air Act, 1981

Sec 17 – SPCB duties

Sec 21/22 – CTO violations not acted upon

4. Mandatory Directions – 07 Days Final Deadline

A. Separate Personal Written Explanations Both RO Sambalpur and CEE Fly Ash Cell must explain:

1. Why no enforcement actions under Clauses 6, 7, 15, 16, 18, 20, 21 were taken.
2. Why illegal dumping continued despite Closure Direction No. 5364.
3. Why no prosecution/EC/sampling/inspection/reporting was done.
4. Why no communication or ATR was sent to the complainant.

B. Disclosure of All “Action Taken Communications”

Provide certified copies of:

Letters

Emails

Memos

WhatsApp/online communications

Notes, inspection reports

All communication with HQ, CPCB, District Administration, Vedanta



C. Joint Action Taken Report (ATR)

Must include:

1. Prosecution under EPA, Water Act, Air Act
2. EC assessment and recovery process
3. Joint inspection report with geo-tagged photos
4. Soil/water sample test results
5. Violation Report under Clause 18(2)
6. Remediation & restoration plan
7. Enforcement of 100% utilisation

5. Public Health & Public Interest

This matter impacts:

Groundwater

Agricultural soil

Community health

Local ecology

Your inaction is therefore a serious public interest lapse.

6. Final Warning Before Lokayukta Petition

As this is my final request, failure to respond within 7 days will lead to filing a petition before:

Lokayukta, Odisha
seeking:

Vigilance inquiry

Departmental action

Examination of misconduct, negligence or collusion

Penalty under EPA Sections 15 & 17

NGT (Eastern Zone Bench, Kolkata) will also be approached for environmental relief.

Enclosures:

- 1. Previous complaint letters**
- 2. Closure Direction No. 5364**
- 3. Latest GPS Map Camera photos (with lat-long)**
- 4. Video evidence of illegal dumping and pollution**

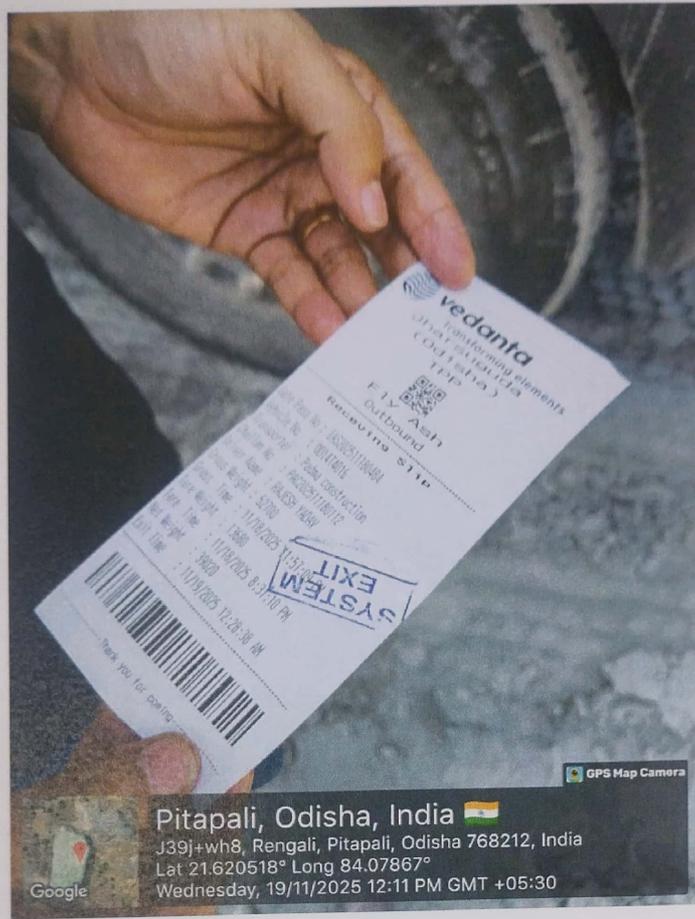
Yours faithfully,

Rabindra Kumar Pradhan
Email: ravindrpradhan25@gmail.com
Mobile: 7008151438

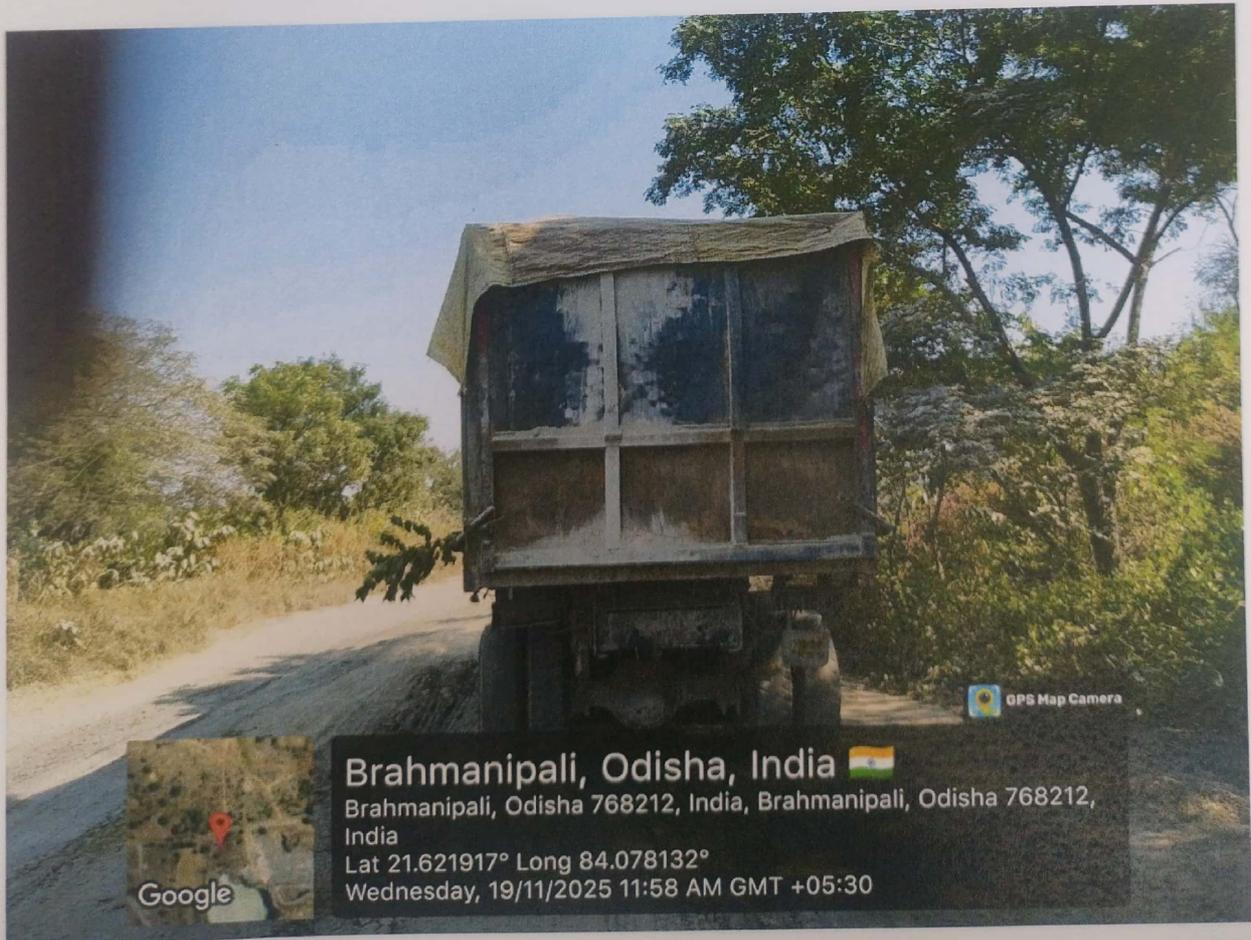
CC To:

- 1. Member Secretary, SPCB Odisha**
- 2. Chairman, SPCB Odisha**
- 3. Chairman, CPCB**
- 4. Member Secretary, CPCB**
- 5. Chief Environmental Engineer, Fly Ash Cell, SPCB Odisha**
- 6. Director, Odisha Vigilance Directorate, Cuttack**
- 7. Future submission copy for Lokayukta, Odisha**

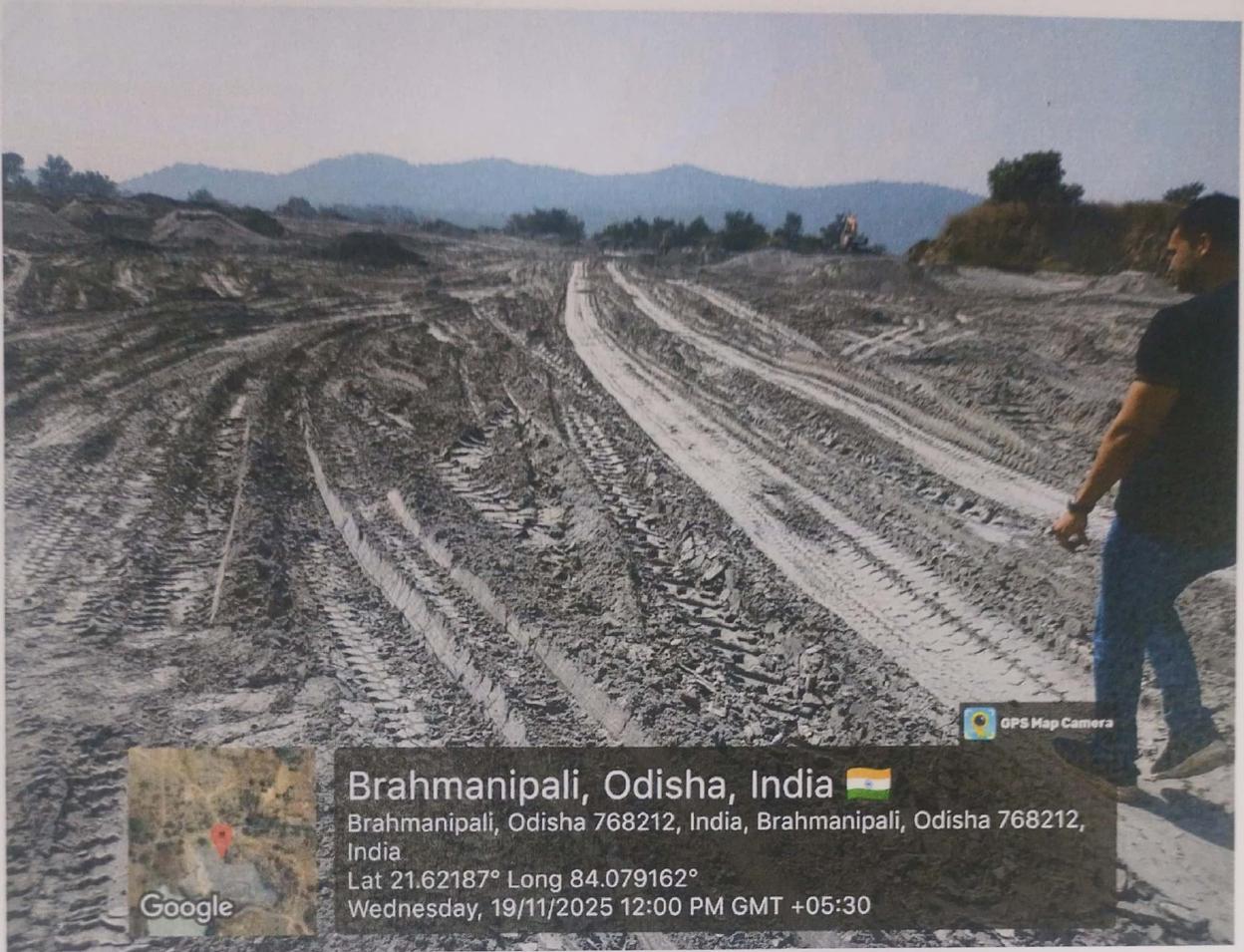




GPS Map Camera
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J39j+wh8, Rengali, Pitapali, Odisha 768212, India
Lat 21.620518° Long 84.07867°
Wednesday, 19/11/2025 12:11 PM GMT +05:30



GPS Map Camera
Brahmanipali, Odisha, India 🇮🇳
Brahmanipali, Odisha 768212, India, Brahmanipali, Odisha 768212, India
Lat 21.621917° Long 84.078132°
Wednesday, 19/11/2025 11:58 AM GMT +05:30



Google

Brahmanipali, Odisha, India

Brahmanipali, Odisha 768212, India, Brahmanipali, Odisha 768212, India

Lat 21.62187° Long 84.079162°

Wednesday, 19/11/2025 12:00 PM GMT +05:30



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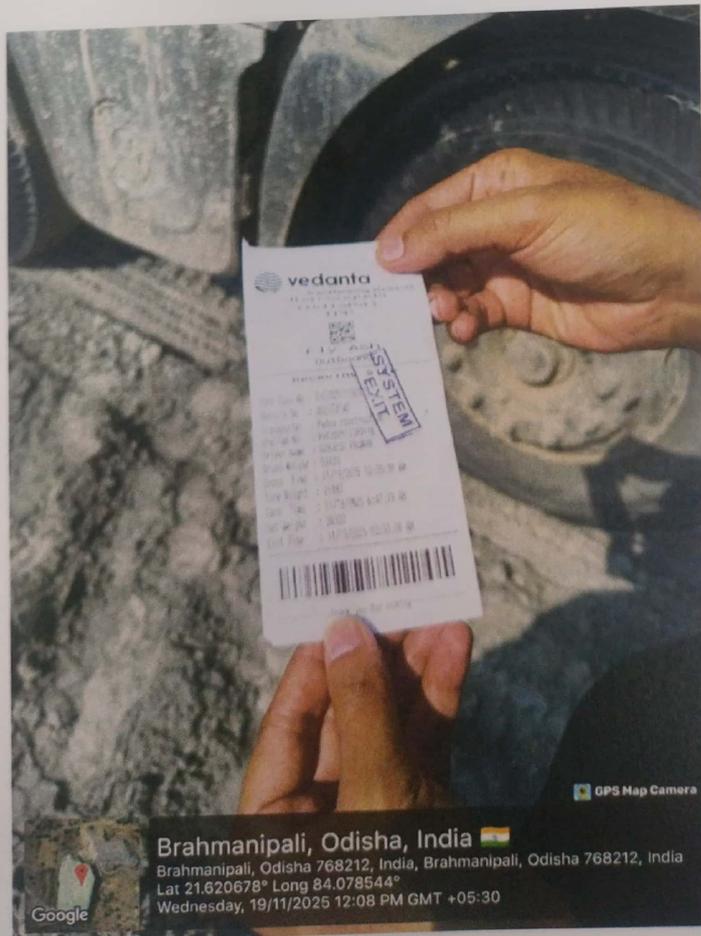
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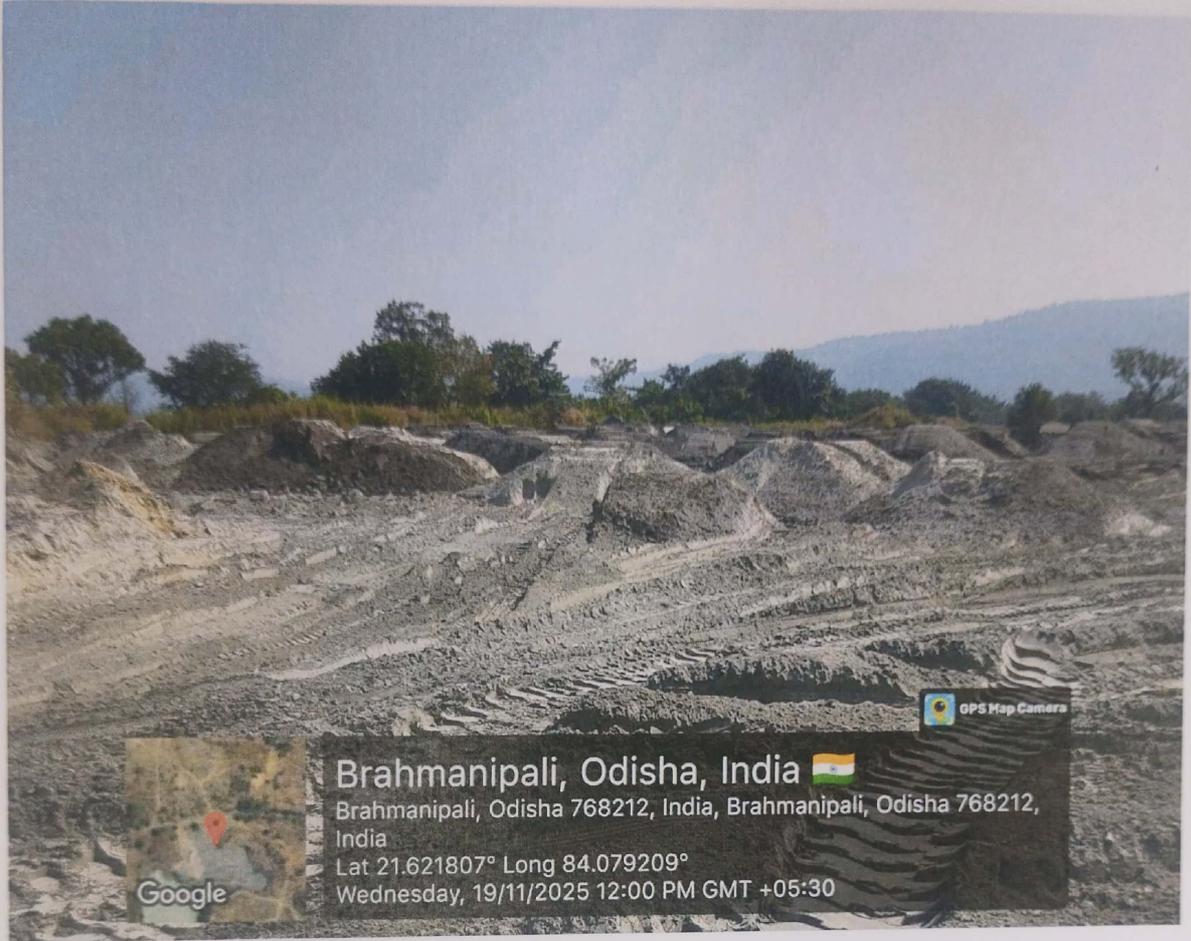
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Lat 21.620365° Long 84.078642°

Wednesday, 19/11/2025 12:06 PM GMT +05:30





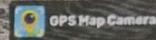


Brahmanipali, Odisha, India 

Brahmanipali, Odisha 768212, India, Brahmanipali, Odisha 768212, India

Lat 21.621807° Long 84.079209°

Wednesday, 19/11/2025 12:00 PM GMT +05:30



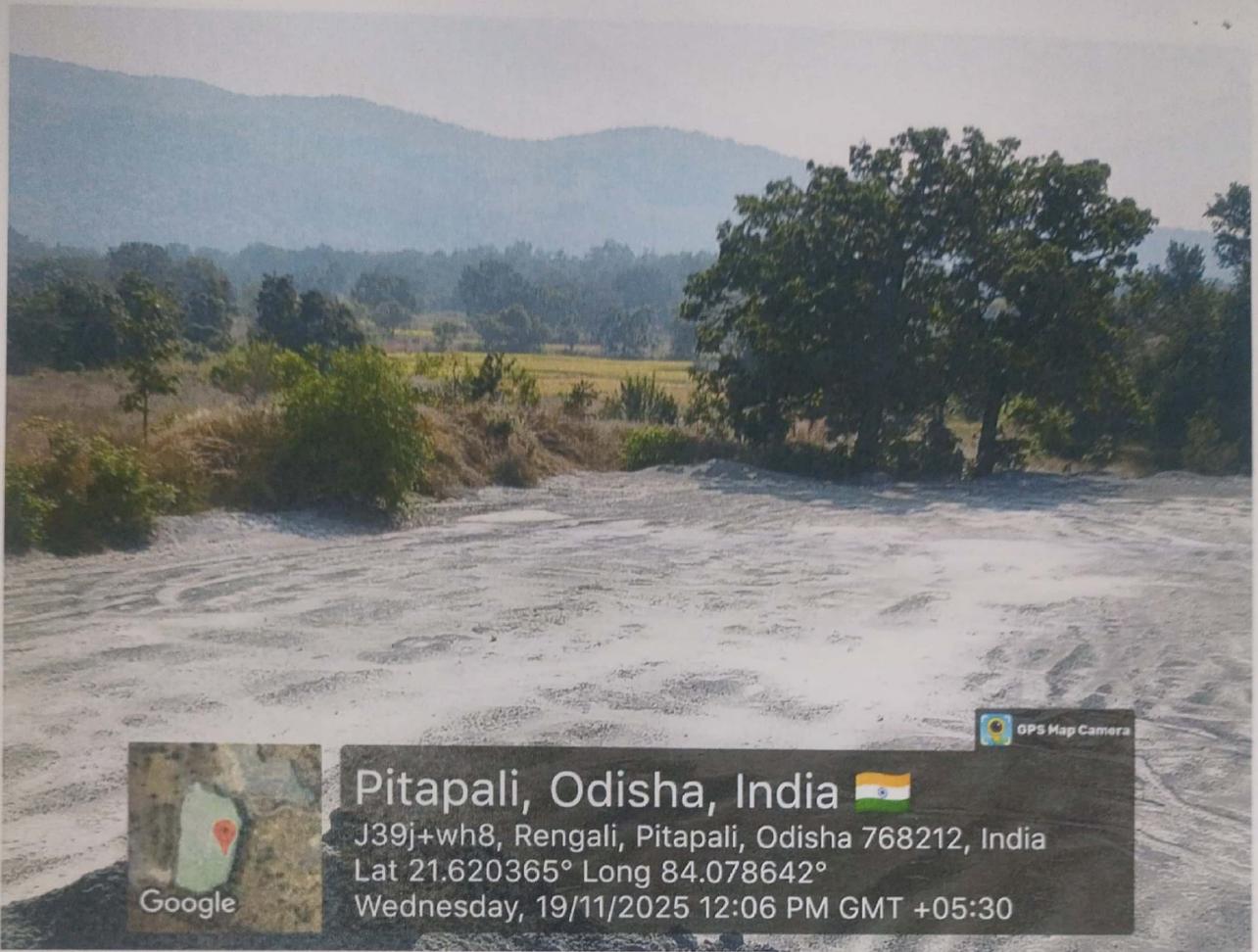
Brahmanipali, Odisha, India 

Brahmanipali, Odisha 768212, India, Brahmanipali, Odisha 768212, India

Lat 21.621244° Long 84.07847°

Wednesday, 19/11/2025 12:02 PM GMT +05:30





GPS Map Camera

Pitapali, Odisha, India

J39j+wh8, Rengali, Pitapali, Odisha 768212, India

Lat 21.620365° Long 84.078642°

Wednesday, 19/11/2025 12:06 PM GMT +05:30



GPS Map Camera

Rengali, Odisha, India

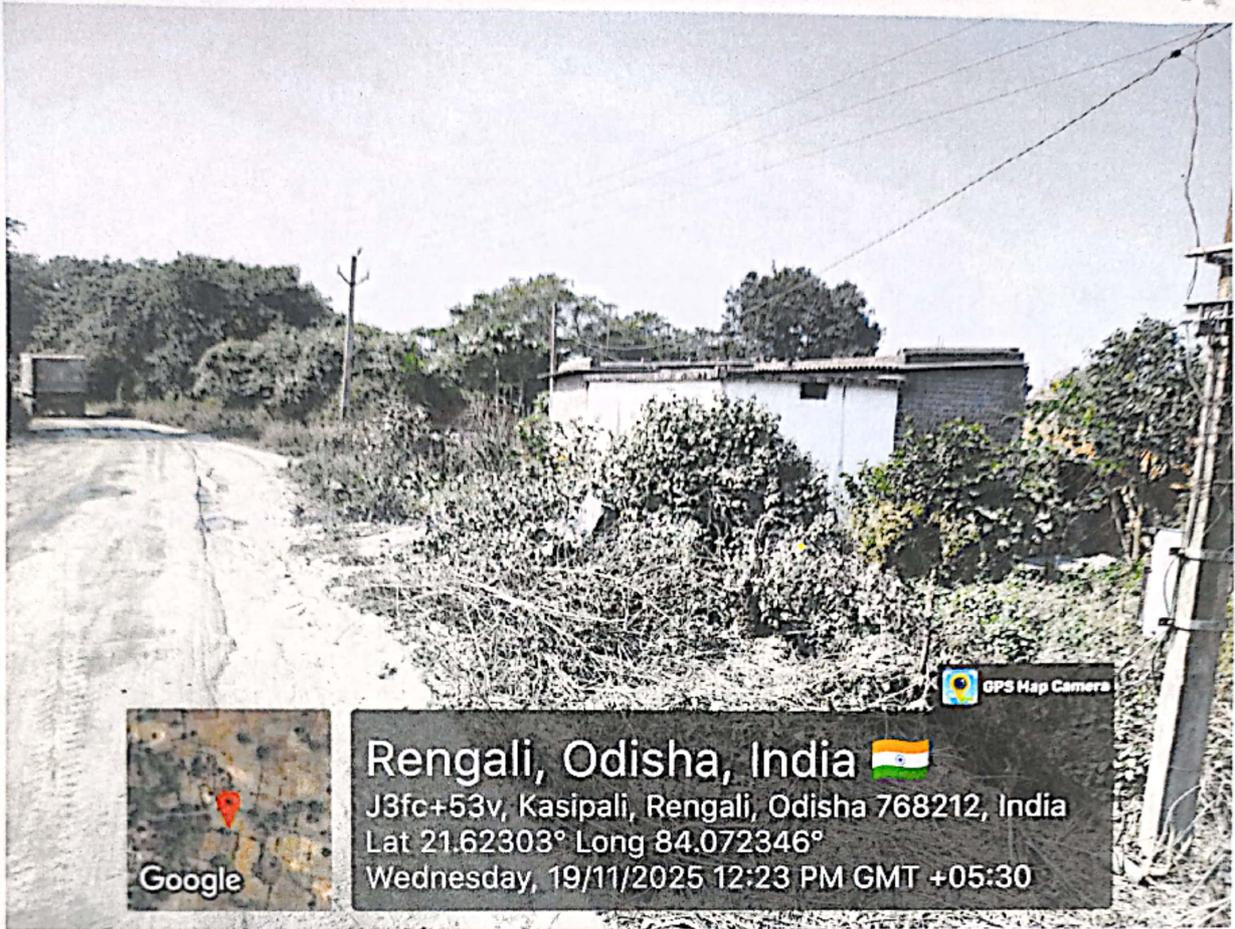
J3fc+53v, Kasipali, Rengali, Odisha 768212, India

Lat 21.622715° Long 84.072456°

Wednesday, 19/11/2025 12:22 PM GMT +05:30







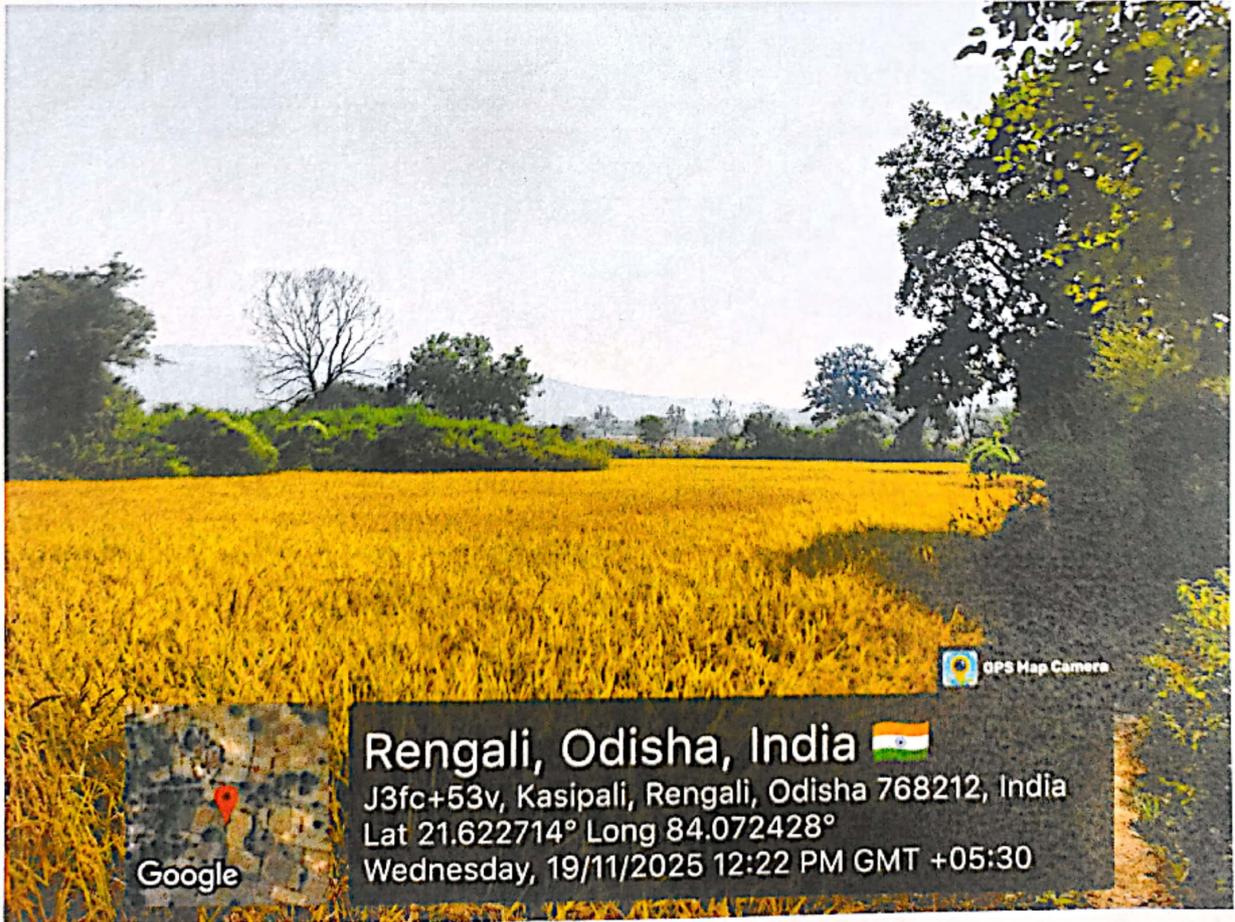
Google

Rengali, Odisha, India 

J3fc+53v, Kasipali, Rengali, Odisha 768212, India

Lat 21.62303° Long 84.072346°

Wednesday, 19/11/2025 12:23 PM GMT +05:30



Google

Rengali, Odisha, India 

J3fc+53v, Kasipali, Rengali, Odisha 768212, India

Lat 21.622714° Long 84.072428°

Wednesday, 19/11/2025 12:22 PM GMT +05:30

